

प्रतिशत तक है। यदि विजली सामान्य रूप से मिलती रहे तो 1984—85 तक ज्ञानों में अधिकतम उत्पादन होने की संभावना है। प्रद्रावक की क्षमता का उपयोग पिछले तीन महीनों में लगभग 70 प्रतिशत हो गया है। चूँकि खेतड़ी में अयस्क उत्पादन खेतड़ी प्रद्रावक की जहूरत को पूरा करने के लिए काफी नहीं है अतः प्रद्रावक की पूरी क्षमता का उपयोग केवल वर्ष 1982—83 में मालजखंड तांबा परियोजना (मध्य प्रदेश) के चालू होने के बाद ही किया जा सकता है।

Demand for delegation of more powers to States to deal with Blackmarketing and Profiteers

2202. SHRI P. K. KODIYAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state whether some State Government have demanded delegation of more powers to the States to enable them to deal with blackmarketing and profiteering effectively?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Proposals from a few State Governments for delegation of more powers under the Essential Commodities Act, 1955, were received and were considered not feasible. The existing powers are considered adequate to deal with blackmarketees and profiteers effectively.

Alleged Smuggling by V.I.P.s

2203. SHRI ARJUN SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether there have been cases of smuggling by the V.I.P.s brought to the notice of Government during the last three years, by the Air Port Authorities at different Airports; and

(b) if so, the names of these persons, the details regarding the goods seized from them and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b) According to reports received by Government, 10 cases involving 10 V.I.P.s. (i.e. persons holding diplomatic passports) were detected at the airports of Bombay and Delhi during the last three years. It will not be in the public interest to disclose the names of these persons. The goods seized from these persons included watches, gold, diamonds, silver etc. Appropriate action under the law was initiated against all these persons.

Closure of Iron Ore Mines in Keonjhar (Orissa)

2204. SHRI ARJUN SETHI: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that there has been closure of iron ore mines in the Keonjhar District in Orissa in March, 1979, due to the refusal of Metals and Minerals Trading Corporation of India Limited's taking ore from this area;

(b) if so, the details regarding the loss of production and the number of workers rendered unemployed; and

(c) the action Government have taken to save the workers of this area?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c) Purchases of iron ore are made by MMTC from private/public sector mines in Keonjhar for export and supply to public sector Steel Plants. From 8th March, 1979 for a period of about one month iron ore supplies on ex-plot basis at Banaspani, Barbil and Bolani could not be accepted due to inadequate rail movement to Paradip Port and resultant build-up of stocks in the stack yards to saturation level. The temporary suspension had some effect on the production and employment position in the sector. After the improve-

ment in rail movement from the 1st week of April, 1979 intake of ex-plot supplies was resumed from Barbil, Banaspani and Bolani sectors.

Complaints against M/S. Amin Chand Pyarelal Group

2205. SHRI K. LAKKAPPA:
SHRI SATISH PRASAD
SINGH:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3760 on 11th August, 1978 regarding complaints against M/s. Amin Chand Pyarelal Group and state:

(a) what progress has been made in investigating/adjudicating the various cases against them by the Enforcement Directorate, coming under Customs Act and Income-Tax Act; and

(b) reasons for delay, if any?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b) It is reported that after completion of necessary investigations against Amin Chand Pyarelal Group, the Enforcement Directorate have initiated adjudication proceedings against concerns/persons in the Group in three more cases in August, 1978, March, 1979 and January, 1980. Out of the ten cases which were pending adjudication as on 11-8-78, one case has already been finally adjudicated. The adjudication proceedings in respect of the 9 cases are held up on account of Court injunctions.

There are no cases pending investigation/adjudication under the Customs Act, 1962.

Information regarding the cases under the Income-tax Act in being collected and will be laid on the Table of the House.

Insurance Facility to Agriculturists

2206. SHRI K. RAMAMURTHY:
Will the Minister of FINANCE be pleased to state the details of the Scheme of insurance facility to the

agriculturists for their pump sets against fire, theft and other calamities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):

Details of the scheme of insurance facilities which are available to the agriculturists for their pump sets, from all the four subsidiaries of the General Insurance Corporation of India viz: (1) National Insurance Co. Ltd., (2) New India Assurance Co. Ltd., (3) Oriental Fire & General Insurance Co. Ltd. and (4) United India Insurance Co. Ltd; are as under:—

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| 1. Risks covered: | (i) Fire/Lightning.
(ii) Theft/Burglary.
(iii) Mechanical/
Electrical Break-down. |
| 2. Sum Insured: | 100% of market value at the time of issue of cover |
| 3. Annual premium : | Electric sets : Rs
25/- to Rs. 95/- |

depending upon Horse power as per details below:—

Horse Power	Annual Premium (Rs.)
3.0	25
5.0	30
7.5	45
10.0	50
15.0	65
17.5	75
20.0	85
25.0	95